

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 245 of 2015 in Appeal No.169 of 2014

Dated : 20th August, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Green Energy Association Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. M. G. Ramachandran

Counsel for the Respondent (s) : Mr. Buddy Ranganadhan, Mr. Shiv
Venkatesh, Mr. Aditya Dewa for \\
MSEDCL

ORDER

IA No. 245 of 2015 in Appeal No. 169 of 2014 has been moved on behalf of Maharashtra Electricity Regulatory Commission (MERC) seeking three months time to implement the judgment dated 20.04.2015 passed by this Appellate Tribunal in Appeal No. 169 of 2014. This Tribunal while allowing the appeal directed the MERC to pass consequential order regarding adjustment of energy injected by the members of the appellant association till the date from which the open access Regulation 2014 are applicable within three months of the judgment of this Appellate Tribunal. The learned counsel appearing for the State Commission submits that due to some business in other matter the Commission could not pass the consequential order in the prescribed period of three months granted by this Tribunal and now the Commission ensures to pass consequential order by the end of September, 2015. Though Mr.M.G.Ramachandran appearing for the appellant clearly submits that only the State Commission was to pass the consequential order within three months. By now four months have already lapsed and Commission wants further time which is causing a great hardship to the appellant Wind Power Generators.

We hope and trust that the MERC shall positively pass consequential order within the extended time which is being sought on its behalf. We direct the State Commission to pass consequential order by 30th September, 2015 positively and no more time shall be further granted for this purpose. Accordingly, this IA is disposed of.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/dk